

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4959
ANSWERED ON:25.04.2013
NOTARIES
Dubey Shri Nishikant

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Union Government has received proposals from various State Governments including Jharkhand to enhance the number of Notaries in the State;
- (b) if so the details thereof State-wise; and
- (c) the number of State and Central Notaries licensed under the Notaries Act, 1952, State-wise during the last three years?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

- (a) Yes, Madam. Central Government has received requests from the State Governments of Kerala, Goa and Himachal Pradesh. However, no request to enhance the number of Notaries has been received from the State Government of Jharkhand.
- (b) Quota of Public Notaries in respect of State Governments of Goa & Kerala have been enhanced from 250 to 350 and 845 to 1000? respectively. In respect of the State Government of Himachal Pradesh, a request for increase in the existing State quota of Public Notaries from 450 to 600 or alternatively transfer of 50% of the posts falling under the Central Government quota to the State Government quota was received. This Department has suggested Government of Himachal Pradesh to suggest the applicants aspiring to be a Notary to apply for Notary-ship direct to the Central Government.
- (c) The Central Government does not maintain the data relating to Notaries licensed by the State Governments. However, a statement showing the Notaries licensed by the Central Government under the Notaries Act, 1952 during the last three years is at Annex.